

**FORM A  
PUBLIC ANNOUNCEMENT**

*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF  
OPAL ASIA (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	OPAL ASIA (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	11.09.2007
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2007PTC174028
5. Address of the registered office and principal office (if any) of corporate debtor	603, SABARI SAMRIDHI, OPP. UNION PARK, SION - TROMBAY ROAD, CHEMBUR, MUMBAI MH 400071
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 24.08.2022 Date of receipt of order: 27.08.2022 (through NCLT Website)
7. Estimated date of closure of insolvency resolution process	20.02.2023 (180 days from the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Vinod Radhakrishnan Nair Registration No.: IBBI/IPA-001/IP-P01352/2018-19/12083
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Regd Email: vinod@nairca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Correspondence Email: vinod@nairca.com
11. Last date for submission of claims	10.09.2022 (14 days from the receipt of the order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per Information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a> Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against the **OPAL ASIA (INDIA) PRIVATE LIMITED** by order dated 24/08/2022; copy made ready and communicated on 27.08.2022 through NCLT website.

The creditors of **OPAL ASIA (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 10/09/2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 29/08/2022  
Place: MUMBAI

Vinod Radhakrishnan Nair  
Interim Resolution Professional  
IBBI/IPA-001/IP-P01352/2018-19/12083  
IP-Regd. No. 001/  
IP-P01352/  
2018-19/  
12083